

(ख) यदि हां, तो उसके निर्देश-पद क्या होंगे ; और

(ग) इस समिति के सदस्य कौन होंगे ?

पेट्रोलियम तथा रसायन और खान तथा बाबु मन्त्रालय में राज्य मन्त्री (श्री बा० रा० चव्हाण) : (क) जी नहीं ।

(ख) और (ग). प्रश्न नहीं उठता ।

Bill for Compulsory Sterilization

3060. SHRI D. C. SHARMA : Will the Minister of HEALTH AND FAMILY PLANNING AND WORKS, HOUSING AND URBAN DEVELOPMENT be pleased to state :

(a) whether it is a fact that a legislation on compulsory sterilization of persons suffering from mental diseases, leprosy and tuberculosis has been a failure in the United States ; and

(b) if so, the reaction of Government in regard to the legislation on the subject being considered in the Rajya Sabha ?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY PLANNING AND WORKS, HOUSING AND URBAN DEVELOPMENT (DR. S. CHANDRASEKHAR) : (a) According to the available information, legislation in the various States of the United States of America where it has been enacted for compulsory sterilization of persons suffering from mental diseases, leprosy and tuberculosis, has been having practical difficulty in actual implementation, because of legal challenges to these laws in the courts of law.

(b) Government will consider the matter in the light of public opinion being collected for the Rajya Sabha and the legal aspects involved in it.

Giving of Responsibility to Workers in Management of Public Undertakings

3061. SHRI D. C. SHARMA : Will the Minister of FINANCE be pleased to state :

(a) whether the need for giving full responsibility to the workers in the Management of public sector undertakings to attain desired results has been stressed ;

(b) whether the matter has been given a consideration ; and

(c) if so, with what results ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI P. C. SETHI) : (a) to (c). The Administrative Reforms Commission had recommended the participation of workers in the Management of Public Enterprises. Accepting this recommendation, the Government have decided that it will be desirable to have a representative of the workers on the Boards of Management of public enterprises provided that he is actually working in the enterprise. Such representation will only be in Industrial Units and not in the case of Financial and Commercial Enterprises. As the decision was taken only very recently, it is too early to assess the results.

Checking of Valuable Antiques at Ports and Airports

3063. SHRI NITIRAJ SINGH CHAUDHARY : Will the Minister of FINANCE be pleased to state :

(a) the arrangements Government have made at ports and airports to help Customs to check, if any, valuable antiques or art piece is being smuggled out ;

(b) if so, the names of ports and airports where arrangements exist and the broad details thereof ; and

(c) if no arrangements have been made, how smuggling of antiques is proposed to be checked ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI P. C. SETHI) : (a) to (c). The export of antiquities under the Antiquities (Export Control) Act, 1947, is prohibited except under the authority of a licence granted by the Director General of Archaeology. In doubtful cases, the Customs at the ports and airports make a reference for expert opinion to the adhoc-Committees set up at Bombay, Calcutta, Delhi and Madras by the Archaeological Survey of India. The Committees advise the Customs authorities and intending exporters as to whether or not an article, object or thing offered for export is an antiquity as defined in the Antiquities (Export Control) Act.